FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR M/S SHREE VARDHMAN INFRAHEIGHTS PRIVATE LIMITED, NEW DELHI OPERATING IN REAL ESTATE INDUSTRY AT GURUGRAM (HARYANA)

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S.NO	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Shree Vardhman Infraheights Private Limited PAN: AAQCS1376J CIN: U70101DL2011PTC222557
2.	Address of the registered office	302, Third Floor, Indraprakash Building, 21, Barakhamba Road, New Delhi, 110001
3.	URL of website	https://shreevardhmaninfraheights.ibc2016.net/
4.	Details of place where majority of fixed assets are located	Shree Vardhman Victoria, Sector-70, Gurugram (Haryana)
5.	Installed capacity of main products/ services	N.A (Corporate debtor is operating in Real Estate Industry)
6.	Quantity and value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	20 (Nos)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending a request to the Resolution Professional at - cirp.svinfraheights@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending a request to the Resolution Professional at - cirp.svinfraheights@gmail.com
10.	Last date for receipt of expression of interest	12-04-2025
11.	Date of issue of provisional list of prospective resolution applicants	22-04-2025
12.	Last date for submission of objections to provisional list	27-04-2025
13.	Date of issue of final list of prospective resolution applicants	07-05-2025
14.	Date of issue of information memorandum, evaluation matrix and	12-05-2025

	request for resolution plans to prospective resolution applicants	
15.	Last date for submission of resolution plans	11-06-2025
16.	Process email id to submit Expression of Interest	cirp.svinfraheights@gmail.com

IPE- Ducturus Resolution Professionals Pvt Ltd
Through its Director-Mr. Jalesh Kumar Grover
Resolution Professional
In the matter of M/s Shree Vardhman Infraheights Private Limited.
(IBBI/IPE-0026/IPA-1/2022-23/50040)
Address: Sco-818, 1st Floor, Sector13, Chandigarh-160101
Email Regd. with IBBI – ducturus.insolvency@gmail.com
Email For Correspondence - cirp.svinfraheights@gmail.com
Mb. 91-7347011150, +91-91-92160-01808

Date: 22.03.2025
Place: New Delhi

Financial Express Date. 22.03.2025

FORM- G

INVITATION FOR EXPRESSION OF INTEREST FOR M/s SHREE VARDHMAN INFRAHEIGHTS PRIVATE LIMITED, NEW DELHI OPERATING IN REAL ESTATE INDUSTRY AT GURUGRAM (HARYANA)

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**M/s Shree Vardhman Infraheights Private Limited PAN: AAQCS1376J CIN: U70101DL2011PTC222557**
2.	Address of the Registered Office	302, Third Floor, Indraprakash Building, 21, Barakhamba Road, New Delhi-110001
3.	URL of website	https://shreevardhmaninfraheights.ibc2016.net/
4.	Details of place where majority of fixed assets are located	Shree Vardhman Victoria, Sector 70, Gurugram (Haryana)
5.	Installed capacity of main products/ services	N.A (Corporate debtor is operating in Real Estate Industry)
6.	Quantity and value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	20 (Nos)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending a request to the Resolution Professional at: cirp.svinfraheights@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending a request to the Resolution Professional at: cirp.svinfraheights@gmail.com
10.	Last date for receipt of expression of interest	12.04.2025
11.	Date of issue of provisional list of prospective resolution applicants	22.04.2025
12.	Last date for submission of objections to provisional list	27.04.2025
13.	Date of issue of final list of prospective resolution applicants	07.05.2025
14.	Date of issue of information memorandum, evaluation matrix & request for resolution plans to prospective resolution applicants	12.05.2025
15.	Last date for submission of Resolution Plans	11.06.2025
16.	Process email id to submit Expression of Interest	cirp.svinfraheights@gmail.com

Sd/-
IPE- Ducturus Resolution Professionals Pvt. Ltd.
Through its Director- Mr. Jalesh Kumar Grover
Resolution Professional
In the matter of M/s Shree Vardhman Infraheights Private Limited.
(IBBI/IPE-0026/IPA-1/2022-23/50040)
Address: SCO. 818, 1st Floor, Sector 13, Chandigarh-160101
Email Regd. with IBBI: ducturus.insolvency@gmail.com
Date: 22.03.2025 **Email For Correspondence:** cirp.svinfraheights@gmail.com
Place: New Delhi **Mob. +91-73470-11150, +91-92160-01808**

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S JALAN TRANSOLUTIONS (INDIA) LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	JALAN TRANSOLUTIONS (INDIA) LIMITED
2.	Date of incorporation of corporate debtor	7th April, 2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No./ ~~Limited Liability Identification No.~~ of corporate debtor	L63090DL2003PLC119773
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : 206 Ajnara Bhawan D-Block Market Vivek Vihar, Delhi, Delhi-110095, India
6.	Insolvency commencement date in respect of corporate debtor	4th March, 2025 (However, NCLT Order seen by IRP at NCLT Website on 20th March, 2025)
7.	Estimated date of closure of insolvency resolution process	31st August, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name** : Sudhanshu Gupta **Registration Number**: IBBI/IPA-002/IP-N00216/ 2017-18/10668
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address** : 311, Agarwal Chamber-2, Plot No. 30, 31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakarpur, East Delhi-110092 **Email Address** : sg_1973@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address**: 311, Agarwal Chamber-2, Plot No. 30, 31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakarpur, East Delhi-110092 **Email Address** : jalantransolutions.cirp@gmail.com
11.	Last date for submission of claims	3rd April, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized	**a. Web link** : https://ibbi.gov.in/home/downloads **b. Not Applicable**

Public Notice For E-Auction Cum Sale (Appendi

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Hous No.98,Udyog Vihar, Phase-IV,Gurgaon-122015.(Haryana) and **Branch Office at:- "30/30E, Upper Ground** Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (herein IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOU Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflonehome.c

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset
1.Mr. Dharamender Gupta 2 Mrs. Ramita Devi (Prospect No 870271)	**21-Sep-2022** **Rs. 11,48,414/-** (Rupees Eleven Lakh Fourty Eight Thousand Four Hundred Fourteen Only) **Bid Increase Amount Rs.20,000/-** (Rupees Twenty Thousand Only)	All that part and parcel of the property Araji Khewat No-3/2 Khatoni No-7 Kh No-11/1/2 6-8, Hasanpur Chhotu Ram Nagar Bahadurgarh, Rail Way Line Par , Bahadurgarh, 124507, Haryana,India Ad Measuring Land area 648 sq. ft.)

Date of Inspection of property	EMD Last Date
07-Apr-2025 1100 hrs -1400 hrs.	09-Apr-2025 till 5 pm.

Mode of Payment :- EMD payments are to be made vide online mode only. To make payments you pay through link available for the property/ Secured Asset only.
Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the prop auction.**For Balance Payment - Login https://www.iiflonehome.com >My Bid >Pay Balance Amoun**

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Service advance and has to create the login account, login ID and password. Intending bidders have to subr ment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid increas utes of the closing time of the auction, the closing time will automatically get extended for 5 minutes
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secu in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or ot land and all other incidental costs, charges including all taxes and rates outgoings relating to the pr
5. The purchaser has to pay TDS application to the transaction/payment of sale amount and submit th
6. **Bidders are advised to go through the website https: //www.iiflonehome.com and https://www detailed terms and conditions of auction sale & auction application form before submitting t proceedings.**
7. **For details, help procedure and online training on e-auction prospective bidders may contac home.com, Support Helpline Numbers:@1800 2672 499.**
8. **For any query related to Property details, Inspection of Property and Online bid etc. call IIFL to 18:00 hrs between Monday to Friday or write to email:- care@iiflonehome.com**
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under
10. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said a
11. In case of default in payment at any stage by the successful bidder / auction purchaser within the ab the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
12. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without pute in tender/Auction, the decision of AO of IIFL-HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SAF

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated inte Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be reco

Place:- Bahadurgarh, Date: 22-03-2025 **Sd/-**

Public Notice For E-Auction For Sale of Immo

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infolin at Plot No. 98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and **Branch Office at "Office No C -1, Sector - 4, Vaishali, Ghaziabad, Uttar Pradesh - 201010"/ 30/30E, Upper Ground Floo** Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 200 ("AO") of IIFL-HFL had taken the possession of the following properties pursuant to the notice accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS, AS IS WHAT IS BASIS an IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the

Borrower(s) / Co- Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset
1. Mr. Saurabh 2. Mr.Gyan Chand 3. Mrs.Usha (Prospect No 877173)	**06-Jul-2023** **Rs.25,87,438/-** (Rupees Twenty Five Lakh Eighty Seven Thousand Four Hundred Thirty Eight Only) **Bid Increase Amount Rs. 40,000/-** (Rupees Forty Thousand Only)	All that part and parcel of the property bearing Flat No.Ugf-02, Front RHS , Area Ad Measuring 750 Sq. Ft., HIG , without Roof Rights , Built on Plot No. B-42 , Khasra No. 409 , SLF Ved Vihar, Loni, Ghaziabad, 201102, Uttar Pradesh,India
1. Mrs. Dolly Chauhan 2. Mrs. Savitri (Prospect No IL10332599)	**10-Jul-2024** **Rs.1525779/-** (Rupees Fifteen Lakh Twenty Five Thousand Seven Hundred and Seventy Nine Only) **Bid Increase Amount Rs.25,000/-**(Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing Built-Up Back Side First Floor Without Roof Rights, On Proiperty Bearing Plot No.3, Out Of Khasra No. 266, 267 & 280, Situated In The Revenue Estate Of Village Nawada, Delhi State Delhi In The Abadi Known As Bhagwati Garden Extn, Uttam Nagar, New Delhi-110059 Area Admeasuring (In Sq. Ft.): Property Type: Land_Area Property Area: 360.00

Date of Inspection of property	EMD Last Date
21-Apr-2025 1100 hrs -1400 hrs	23-Apr-2025 till 5 pm.

Mode of Payment :-EMD payments are to be made vide online mode only. To make payments you have to link available for the property/ Secured Asset only.,
Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the proper tion.**For Balance Payment - Login https://www.iiflonehome.com >My Bid >Pay Balance Amount.**

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Servi in advance and has to create the login account, login ID and password. Intending bidders h with the payment details towards EMD, copy of the KYC and PAN card at the above mention
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid I 5 minutes of the closing time of the auction, the closing time will automatically get extended f
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 and the balance 75% of the bid amount within 15 days from the date of confirmation of sale shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory charges, land and all other incidental costs, charges including all taxes and rates outgoings
5. The purchaser has to pay TDS application to the transaction/payment of sale amount and sul

बैंक ऑफ महाराष्ट्र
Bank of Maharashtra

बैंक ऑफ महाराष्ट्र

आंचलिक कार्यालय स्लॉक 4 प्लेट बी, भूतल
एनबीसीसी, पूर्वी किदवई नगर नई दिल्ली 110023

किराये पर परिसर की आवश्यकता

परिसर का कालीन क्षेत्र लगभग: 1200–1700 वर्गफुट	स्थान 1. पुष्पांजलि एन्क्लेव (जिला उत्तर पूर्वी दिल्ली, एनसीटी दिल्ली) 2. पीतमपुरा (जिला उत्तर पूर्वी दिल्ली, एनसीटी दिल्ली)

शाखा खोलने के लिए प्रस्तावित परिसर अधिमानतः भूतल पर (पर्याप्त पार्किंग स्थान के साथ) लीज रेंट के आधार पर होना चाहिए, साथ ही अलग प्रवेश द्वार के साथ एटीएम कक्ष भी होना चाहिए। बैंक की आवश्यकताओं और विशिष्टताओं के अनुसार परिसर में पर्याप्त बिजली भार और अन्य ढांचागत आवश्यकताओं का प्रावधान होना चाहिए। परिसर कब्जे के लिए तैयार होना चाहिए या बैंक की आवश्यकता के अनुसार 10–15 दिनों के भीतर तैयार हो जाना चाहिए। इच्छुक पार्टियों/व्यक्तियों को बैंक के निर्धारित प्रारूप क्रमशः "तकनीकी बोली" और "वाणिज्यिक बोली" पर अपने प्रस्ताव दो अलग–अलग सीलबंद लिफाफे में क्रमशः **"तकनीकी बोली"** और **"वाणिज्यिक बोली"** लिखकर **11.04.2025** को शाम **05.00** बजे तक आंचलिक प्रबंधक के कार्यालय में, बैंक ऑफ महाराष्ट्र, आंचलिक कार्यालय, ब्लॉक 4, प्लेट बी, ग्राउंड फ्लोर, एनबीसीसी, पूर्वी किदवई नगर, नई दिल्ली में जमा करने चाहिए। इन प्रारूपों को कार्यालय समय के दौरान उपरोक्त कार्यालय से व्यक्तिगत रूप से प्राप्त किया जा सकता है- और इस निविदा विज्ञापन के साथ बैंक की वेबसाइट www.bankofmaharashtra.in से "निविदा" अनुभाग के अंतर्गत डाउनलोड भी किया जा सकता है। बैंक बिना कारण बताए किसी भी प्रस्ताव को रद्द/अस्वीकार करने का अधिकार सुरक्षित रखता है। कोई दलाली का भुगतान नहीं किया जाएगा. अपूर्ण एवं विलंबित प्रस्तावों पर विचार नहीं किया जायेगा। अधिक जानकारी के लिए हमें premises_del@mahabank.co.in लैंडलाइन नंबर 011–20815297 पर संपर्क करें।

दिनांक: 22.03.2025 — उप क्षेत्रीय प्रमुख
स्थान: दिल्ली — दिल्ली जोन

फॉर्म–जी

अभिरूचि की अभिव्यक्ति हेतु आमंत्रण

मेसर्स श्री वर्धमान इंफ्राहाइट्स प्राइवेट लिमिटेड, नई दिल्ली गुरुग्राम (हरियाणा) में रियल एस्टेट उद्योग में कार्यरत

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमों, 2016 के विनियम 36ए के उप-विनियम (1) के अधीन)

संबंधित विवरण

1.	पेन और सीआईएन/एलएलपी नंबर के साथ कॉरपोरेट देनदार का नाम	**मेसर्स श्री वर्धमान इंफ्राहाइट्स प्राइवेट लिमिटेड** PAN: AAQCS1376J CIN: U70101DL2011PTC222557
2.	पंजीकृत कार्यालय का पता	302, तृतीय तल, इंद्रप्रकाश बिल्डिंग, 21, बाराखंभा रोड, नई दिल्ली-110001
3.	वेबसाइट का यूआरएल	https://shreevardhmaninfraheights.ibc2016.net/
4.	उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं	श्री वर्धमान विक्टोरिया, सेक्टर 70, गुरुग्राम (हरियाणा)
5.	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	एन.ए. (कॉर्पोरेट देनदार रियल एस्टेट उद्योग में काम कर रहा है)
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	उपलब्ध नहीं
7.	कामगार/कर्मचारियों की संख्या	20 (नंबर)
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों के साथ), लेनदार की सूची सहित अन्य विवरण यूआरएल पर उपलब्ध है	cirp.svinfraheights@gmail.com पर प्रस्ताव पेशेवर से अनुरोध भेजकर विवरण मांगा जा सकता है
9.	कोड की धारा 25(2)(एच) के अधीन प्रस्ताव आवेदकों के लिए पात्रता यूआरएल पर उपलब्ध है	cirp.svinfraheights@gmail.com पर प्रस्ताव पेशेवर से से अनुरोध भेजकर विवरण मांगा जा सकता है
10.	अभिरुचि की अभिव्यक्ति की प्राप्ति की अंतिम तिथि	12.04.2025
11.	प्रत्याशित प्रस्ताव आवेदकों की अनंतिम सूची जारी करने की तिथि	22.04.2025
12.	अनंतिम सूची पर आपत्तियों के प्रस्तुतिकरण की अंतिम तिथि	27.04.2025
13.	प्रत्याशित प्रस्ताव आवेदकों की अनंतिम सूची जारी करने की तिथि	07.05.2025
14.	प्रस्ताव आवेदकों से सूचना ज्ञापन, मूल्यांकन सारणी, प्रस्ताव योजना हेतु अनुरोध जारी करने की तिथि	12.05.2025
15.	प्रस्ताव योजना के प्रस्तुत करने की अंतिम तिथि	11.06.2025
16.	अभिरुचि की अभिव्यक्ति प्रस्तुत करने की प्रक्रिया ईमेल आईडी	cirp.svinfraheights@gmail.com

हस्ता/–
आईपीई-डक्टुरस रेजोल्यूशन प्रोफेशनल्स प्राइवेट लिमिटेड
इसके निदेशक श्री जलेश कुमार ग्रोवर के माध्यम से
प्रस्ताव पेशेवर
मै. श्री वर्धमान इन्फ्राहाइट्स प्राइवेट लिमिटेड के विषय में
(IBBI/IPE-0026/IPA-1/2022-23/50040)

दिनांक: 22.03.2025
स्थान: नई दिल्ली

पता: एससीओ 818, प्रथम तल, सेक्टर 13, चंडीगढ़-160101
आईबीबीआई के साथ पंजी ई-मेल: ducturus.insolvency@gmail.com,
पत्राचार के लिए ई-मेल: cirp.svinfraheights@gmail.com
मो. +91-73470-11150, +91-92160-01808

वेलस्पन कॉर्प लिमिटेड

(सीआईएन: L27100GJ1995PLC025609)
वेलस्पन सिटी, ग्राम वर्सामेडी, तालुका अंजार, जिला कच्छ, गुजरात – 370110, भारत
दूरभाष: 02836–662222, फैक्स: 02836–279060
ईमेल: CompanySecretary_WCL@welspun.com वेबसाइट: www.welspuncorp.com

सार्वजनिक सूचना

सार्वजनिक सूचना यह दी जाती है कि, भारतीय प्रतिभूति और विनिमय बोर्ड (इक्विटी शेयरों की डीलिस्टिंग) विनियम, 2021 के विनियमन 6(1)(सी) के अनुसार, जैसा कि संशोधित किया गया है, कंपनी कलकत्ता स्टॉक एक्सचेंज लिमिटेड (सीएसई) से अपने इक्विटी शेयरों की स्वैच्छिक डीलिस्टिंग के लिए आवेदन करने की प्रक्रिया में है।

डीलिस्टिंग की आवश्यकता और उद्देश्य

कलकत्ता स्टॉक एक्सचेंज लिमिटेड को देय लिस्टिंग शुल्क पर आवर्ती व्यय को बचाना, जहाँ कंपनी के इक्विटी शेयरों का व्यापार शून्य है। चूँकि कंपनी के इक्विटी शेयर "बीएसई लिमिटेड" (बीएसई) और नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड पर सूचीबद्ध होते रहेंगे, जो मान्यता प्राप्त स्टॉक एक्सचेंज हैं और जिनके पास राष्ट्रव्यापी ट्रेडिंग टर्मिनल हैं, इसलिए सीएसई से इक्विटी शेयरों को डीलिस्ट करने से निवेशकों पर प्रतिकूल प्रभाव नहीं पड़ेगा।

कंपनी के इक्विटी शेयर बीएसई लिमिटेड और नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड पर सूचीबद्ध होते रहेंगे।

वेलस्पन कॉर्प लिमिटेड के लिए
हस्ता/–
विपुल माथुर
प्रबंध निदेशक और सीईओ
डीन: 07990476

स्थान: मुंबई
दिनांक: 21 मार्च, 2025

AESTHETIK
एस्थेटिक इंजीनियर्स लिमिटेड

पंजी. पता :– यूनिट : 503–505, एकोपोलिस मॉल, 1858/1, राजडांगा मेन रोड, कोलकाता– 700107
संकॉर्म : हनुमान कॉम्प्लेक्स, प्लॉट नं. 3108 रानीहाटी अमता रोड, पी. ओ.– इस्लामपुर, हावड़ा– 711401
दूरभाष :– 033 46002255; **वेब :–** www.aesthetik.in, **ई–मेल :–** cs@aesthetik.in
सीआईएन नं: L74210WB2008PLC124716

सदस्यों की असाधारण आम बैठक की सूचना

एतद्द्वारा सूचना दी जाती है कि एस्थेटिक इंजीनियर्स लिमिटेड (पूर्व में एस्थेटिक इंजीनियर्स प्राइवेट लिमिटेड के नाम से जाना जाता था) ("कंपनी") के सदस्यों की असाधारण आम बैठक ("ईजीएम") शनिवार, 12 अप्रैल, 2025 को सुबह 11:30 बजे (आईएसटी) पर वीडियो कॉन्फ्रेंसिंग/अन्य दृश्य–श्रव्य माध्यमों के माध्यम से, सदस्यों की भौतिक उपस्थिति के बिना, दिनांक 19 मार्च, 2025 की असाधारण आम बैठक ("ईजीएम नोटिस") की सूचना में निर्धारित निम्नलिखित व्यवसाय करने के लिए, आयोजित की जाएगी :

(i) ट्रस्ट मार्ग के माध्यम से एस्थेटिक इंजीनियर्स कर्मचारी स्टॉक विकल्प योजना 2025 के कार्यान्वयन और उसमें संशोधन के लिए अनुमोदन;
(ii) द्वितीयक बाजार से इक्विटी शेयरों के अधिग्रहण और ईएसओपी ट्रस्ट को ऋण देने के लिए ईएसओपी ट्रस्ट की प्राप्तिकारिता;
(iii) 100 करोड़ रुपये तक उधार लेने के संबंध में कंपनी अधिनियम, 2013 की धारा 180(1) (सी) के तहत प्रदान की गई सीमाओं पर विचार और अनुमोदन;
(iv) कंपनी की संपत्तियों पर 100 करोड़ रुपये तक के शुल्क के निर्माण के संबंध में कंपनी अधिनियम, 2013 की धारा 180(1)(ए) के तहत प्रदान की गई सीमाओं पर विचार और अनुमोदन;
(v) 100 करोड़ रुपये तक के ऋण, निवेश, गारंटी या सुरक्षा के संबंध में कंपनी अधिनियम, 2013 की धारा 185 के तहत प्रदान की गई सीमा पर विचार करना और उसे अनुमोदित करना;
(vi) 100 करोड़ रुपये तक के अग्रिम ऋण, गारंटी या अधिग्रहण के संबंध में कंपनी अधिनियम, 2013 की धारा 186 के तहत प्रदान की गई सीमा पर विचार करना और उसे अनुमोदित करना;
(vii) अतिरिक्त निदेशक श्री विजय कुमार अग्रवाल (डीआईएन : 08311133) को कंपनी के कार्यकारी निदेशक के रूप में नियमित करना;
(viii) कंपनी के पूर्णकालिक निदेशक के रूप में श्री विजय कुमार अग्रवाल की नियुक्ति को मंजूरी देना;
(ix) अतिरिक्त निदेशक सुश्री प्रियंका जालान (डीआईएन : 09272925) को कंपनी के अ–कार्यकारी निदेशक के रूप में नियमित करना;

कंपनी अधिनियम, 2013 ("अधिनियम") की धारा 108 और अन्य लागू प्रावधानों के अनुसार, कंपनी (प्रबंधन और प्रशासन) नियम, 2014 के नियम 20 और भारतीय प्रतिभूति और विनिमय बोर्ड (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएँ) विनियम, 2015 के विनियम 44 के साथ पठित, कंपनी अपने सदस्यों को ईजीएम से पहले और उसके दौरान इलेक्ट्रॉनिक माध्यम ("रिमोट ई–वोटिंग") द्वारा पारित किए जाने वाले प्रस्तावित प्रस्तावों पर अपना वोट डालने की सुविधा प्रदान कर रही है, जिसके द्वारा सदस्य ईजीएम के आयोजन स्थल के अलावा किसी अन्य स्थान से रिमोट ई–वोटिंग सिस्टम का उपयोग करके अपना वोट डाल सकते हैं। रिमोट ई–वोटिंग सुविधा बुधवार, 09 अप्रैल 2025 को सुबह 09.00 बजे (आईएसटी) से शुरू होगी और शुक्रवार, 11 अप्रैल 2025 को शाम 05.00 बजे (आईएसटी) पर समाप्त होगी। इसके बाद रिमोट ई–वोटिंग मॉड्यूल को ई–वोटिंग के लिए अक्षम कर दिया जाएगा और बाद में ईजीएम में रिमोट ई–वोटिंग के लिए सक्षम किया जाएगा।

कंपनी ने अधिकृत ई–वोटिंग एजेंसी के रूप में इलेक्ट्रॉनिक माध्यम से मतदान की सुविधा के लिए सेंट्रल डिपॉजिटरी सर्विसेज (इंडिया) लिमिटेड (सीडीएसएल) के साथ एक समझौता किया है। ईजीएम की तिथि पर रिमोट ई–वोटिंग के साथ–साथ ई–वोटिंग सिस्टम का उपयोग करके सदस्य द्वारा वोट डालने की सुविधा सीडीएसएल द्वारा प्रदान की जाएगी।

सदस्यों को सूचित किया जाता है कि कंपनी ने ईजीएम नोटिस भेजने के उद्देश्य से शेयरधारकों की पात्रता निर्धारित करने के उद्देश्य से, 20 मार्च, 2025 को कट–ऑफ तिथि यानी शुक्रवार, 14 मार्च, 2025 को शेयरधारकों को मतदान और अन्य प्रासंगिक विवरणों के लिए विवरण और प्रक्रिया के साथ ईजीएम नोटिस भेजना पूरा कर लिया है। वे सदस्य, जिनके नाम शनिवार 05 अप्रैल, 2025 को सदस्यों के रजिस्ट्रार/लाभार्थी स्वामियों की सूची में दिखाई देते हैं, ईजीएम की सूचना में निर्धारित प्रस्तावों पर मतदान करने के हकदार हैं। वह व्यक्ति जिसका नाम सदस्यों के रजिस्टर में या डिपॉजिटरी द्वारा बनाए गए लाभकारी स्वामियों के रजिस्टर में मतदान कट–ऑफ तिथि पर दर्ज है, केवल वही ईजीएम में मतदान के साथ–साथ ई–वोटिंग की सुविधा का लाभ उठाने का हकदार होगा।

इलेक्ट्रॉनिक मोड के माध्यम से मतदान करने के इच्छुक सदस्य इस ईजीएम नोटिस में दी गई ई–वोटिंग की विस्तृत प्रक्रिया और ईजीएम नोटिस के प्रेषण की सूचना देने वाले ईमेल का संदर्भ ले सकते हैं। कोई सदस्य ईजीएम नोटिस में दिए गए ई–वोटिंग की विस्तृत प्रक्रिया और ईजीएम नोटिस के प्रेषण की सूचना देने वाले ईमेल का संदर्भ ले सकता है और रिमोट ई–वोटिंग के माध्यम से मतदान करने के अपने अधिकार का प्रयोग करने के बाद भी ईजीएम में भाग ले सकते हैं, लेकिन उन्हें बैठक में फिर से मतदान करने की अनुमति नहीं दी जाएगी।

कंपनी ने रावल एंड कंपनी (कंपनी सचिव) को स्क्रूटिनाइज़र के रूप में नियुक्त किया है, जो डाले गए वोटों की जांच करेगा। ईजीएम के लिए मतदान का परिणाम अध्यक्ष द्वारा घोषित किया जाएगा। परिणाम स्टॉक एक्सचेंज–एनएसई लिमिटेड के माध्यम से प्रसारित किया जाएगा और पंजीकृत कार्यालय में प्रदर्शित करने के अलावा कंपनी की वेबसाइट पर भी होस्ट किया जाएगा। ईजीएम नोटिस कंपनी की वेबसाइट www.aesthetik.in पर भी उपलब्ध है। जिन शेयरधारकों को ईजीएम नोटिस प्राप्त नहीं होता है, वे कंपनी को cs@Aesthetik.in पर या सीडीएसएल को helpdesk.evoting@cdslindia.com पर अपनी विनती भेजकर इसे प्राप्त कर सकते हैं।

यदि आपको सीडीएसएल ई–वोटिंग सिस्टम से ईजीएम और ई–वोटिंग में भाग लेने के बारे में कोई प्रश्न या समस्या है, तो आप helpdesk.evoting@cdslindia.com पर एक ईमेल लिख सकते हैं या टोल फ्री नंबर 1800 21 09911 पर संपर्क कर सकते हैं। इलेक्ट्रॉनिक माध्यम से मतदान की सुविधा से जुड़ी सभी शिकायतें श्री राकेश दलवी, सीनियर मैनेजर, (सीडीएसएल) सेंट्रल डिपॉजिटरी सर्विसेज (इंडिया) लिमिटेड, ए विंग, 25वी मंजिल, मैराथन फ्यूचरक्स, मफतलाल मिल कंपाउंड्स, एन. एम. जोशी मार्ग, लोवर परेल (पूर्व), मुंबई – 400013 को संबोधित की जा सकती हैं या helpdesk.evoting@cdslindia.com पर ईमेल भेजें या टोल फ्री नंबर 1800 21 09911 पर कॉल करें।

कृते एस्थेटिक इंजीनियर्स लिमिटेड
हस्ता/–
प्रियंका गुप्ता
कंपनी सचिव और अनुपालन अधिकारी

दिनांक : 21/03/2025
स्थान : कोलकाता

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT